The Uttar Pradesh Public Services Reservation for Backward Classes Act, 1989

Act 21 of 1989

Keyword(s):
Reservation of Appointments, Post, Backward Classes
No. 1914 (2) / XVII – V – 1 (KA) 30-1989

Dated Lucknow, October 6, 1989

In pursuance of the provisions of clause (3) of Article 346 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Lok Sewa (Pichhde Vargon Ka Arakshan) Adhiniyam, 1989 (Uttar Pradesh Adhiniyam Sankhya 21 of 1989) as passed by the Uttar Pradesh Legislature and assented to by the Governor on October 5, 1989.

THE UTTAR PRADESH PUBLIC SERVICES (RESERVATION FOR BACKWARD CLASSES) ACT, 1989

(U. P. ACT NO. 21 OF 1989)

(As passed by the Uttar Pradesh Legislature)

AN ACT
to provide for the reservation of appointments or posts in favour of backward classes of citizens and to validate certain appointments.

It is hereby enacted in the Fortieth Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Public Services (Reservation for Backward Classes) Act, 1989.

(2) It shall be deemed to have come into force on August 20, 1977.

2. (1) In public services and posts in connection with the affairs of the State there shall be reserved the following percentages of posts at the stage of direct recruitment in favour of backward classes of citizens specified in the Schedule—

(i) fifteen per cent in Group A, Group B and Group C Posts;

(ii) ten per cent in Group D Posts.

(2) In this section groups A, B, C and D mean the groups of posts respectively falling in the said groups under the orders of the State Government for the time being in force.

3. Notwithstanding any judgement, decree or order of any court, any appointment of the members of backward classes of citizens specified in the Schedule to any post or service in connection with the affairs of the State made in pursuance of any rules or Government orders providing for reservation for such class shall be deemed to have been made under the provisions of this Act and shall be deemed to have always been valid.

4. (1) The Uttar Pradesh Public Services (Reservation for Backward Classes) Ordinance, 1989, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of this Act, as if the provisions of this Act were in force at all material times.

SCHEDULE

(See sections 2 and 3)

1. Ahir
2. Arakh
3. Kachchi
4. Kahar
5. Kewat or Mallah
6. Kisan
7. Koeri
8. Kumhar
9. Kurmi
10. Kamboj
11. Kasgar
12. Kunpra or Raeen
13. Gosain
14. Gujar
SCHEDULE
(See sections 2 and 3)

15. Gadariya 36. Biyar
16. Gaddi 37. Bhar
17. Giri 38. Bhurji or Bharbhunja
18. Chikwa (Qassab) 39. Bhathiara
19. Chhippi 40. Mali
20. Jogi 41. Manihar
21. Jhoja 42. Murao or Murai
22. Dhafali 43. Momin (Ansar)
23. Tamoli 44. Mirasi
24. Teli 45. Muslim Kayastha
25. Darzi 46. Naddaf (Dhuniya), Mansoori
26. Dhiver 47. Marchchhas
27. Naqqal 48. Rangrez
28. Nat (Those not included in Scheduled Castes category)
   49. Lodh, Lodha, Lodhi, Lot, Lodhi-Rajput.
29. Naik 50. Lohar
30. Faqir 51. Lonia
31. Banjara 52. Sonar
32. Barhai 53. Sweeper (Those not included in Scheduled Castes category.)
33. Bari 54. Halwai
34. Beragi 55. Hajjam (Nai)
35. Bind

By order,

NARAYAN DAS,
Sachiv.